

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1235 of 2019**

**IN THE MATTER OF:**

**E.N. Palanisamy**

**...Appellant**

**Versus**

**Bank of Baroda & Ors.**

**...Respondents**

**For Appellant:**

**Ninad Laud, Ivo D'costa Shri Subas Chandra  
Acharya, Advocates  
E.N. Palanisamy (in person)**

**For Respondents:**

**Shri R. Soundara Rajan, Advocate (R-1 & 2)  
Shri Sivachalam (IRP – R-3)  
Shri G. Kalyan Jhabakh and Akshayaa Benjamin  
(for RP)**

**O R D E R**  
**(Virtual Mode)**

**13.01.2021** Counsel for Appellant states that as per directions dated 18<sup>th</sup> December, 2020, the Appellant has filed Annexures of the Application under Section 7 as were filed before the Adjudicating Authority.

The record before us does not contain the said documents which are stated to have been filed with e-mail Diary No.9910110001972021. Registry to check.

Relist the Appeal 'for admission (after Notice) hearing' on 19<sup>th</sup> January, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

*rs/md*